

THE HIGH COURT OF MEGHALAYA
SHILLONG

No. HCM.II/97/2018/Pt.VI/Estt/54

Dated Shillong th13 March, 2026

From : The Registrar (Judicial Service)
High Court of Meghalaya
Shillong.

To : The Registrar General

1. High Court of Delhi, New Delhi,
2. High Court of Calcutta, Kolkata,
3. High Court of Punjab and Haryana, Chandigarh,
4. High Court of Bombay, Mumbai,
5. High Court of Allahabad,
6. High Court of Chhattisgarh, Bilaspur,
7. High Court of Madras, Chennai,
8. High Court of Gauhati, Guwahati,
9. High Court of Rajasthan, Jodhpur,
10. High Court of Madhya Pradesh, Jabalpur,
11. High Court of Jharkhand, Ranchi,
12. High Court of Jammu & Kashmir and Ladakh, Srinagar,
13. High Court of Himachal Pradesh, Shimla,
14. High Court of Gujarat, Ahmedabad,
15. High Court of Andhra Pradesh, Amaravati,
16. High Court of Orissa, Cuttack,
17. High Court of Kerala, Ernakulam,
18. High Court of Sikkim, Gangtok,
19. High Court of Uttarakhand, Nainital,
20. High Court of Karnataka, Bengaluru,
21. High Court of Patna,
22. High Court of Manipur, Imphal,
23. High Court of Tripura, Agartala,
24. High Court of Telangana, Hyderabad.

Sub : Advertisement of the post of President of the Meghalaya State Consumer Disputes Redressal Commission (State Commission)

Sir/Madam,

With reference to the subject cited above, I am forwarding herewith Letter No. SUP.24/2021/Pt/555, regarding the advertisement for the post of President of the Meghalaya State Consumer Disputes Redressal Commission (State Commission), received from the Under Secretary to the Government of Meghalaya, Food Civil Supplies & Consumer Affairs Department, which is self explanatory, with a request to circulate it to all the Registrar Generals of the High Courts for wide publicity of the aforesaid advertisement.

This is for favour of your kind information and necessary action.

Yours faithfully,



REGISTRAR (JUDICIAL SERVICE)

788
13/3/26

NO.SUP.24/2021/PA/555

ADVERTISEMENT

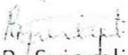
Dated Shillong, the 3th March, 2026.

As per Section 42 and Section 43 of the Consumer Protection Act, 2019 and Rule 3(1) and Rule 6 of the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission and District Commission) Rule, 2020, applications are invited directly or by nomination from among Hon'ble Judges of High Court (Sitting or Retired) for appointment to the post of President of the Meghalaya State Consumer Disputes Redressal Commission, (State Commission) of Meghalaya.

The President of the State Commission shall hold office for a period of four years or upto the age of sixty-seven years, whichever is earlier.

Applications are to reach the Office of the Secretary, Meghalaya State Consumer Disputes Redressal Commission (State Commission), New Administrative Building, Lower Lachumiere, Shillong -793001 on or before the 18th of April, 2026.

Detailed advertisement with eligibility criteria, tenure, remuneration and other terms and conditions may be seen on the official web portal of the Government of Meghalaya: www.megfcsca.gov.in and www.meghalaya.gov.in .


(B. Syiemlieh)

Under Secretary to the Govt. Of Meghalaya,
Food Civil Supplies & Consumer Affairs Department.
